

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

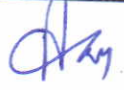


C. P. NO. 08/59/2015  
CA. NO.

PRESENT: SMT. INA MALHOTRA  
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2016**

**NAME OF THE COMPANY:** Ms. Adesh Kaur V/s. M/s. Eicher Motors Ltd. & Ors.

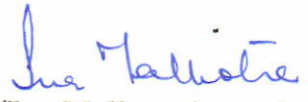
**SECTION OF THE COMPANIES ACT:** 59

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
	ANODP DAWAR	Advocate	R-1	
	S.M. SUNDARAM	Advocate	Peri Name	
	ADESH KAUR	Peri Name	in Person	
	Sahil Khanna	Advocate	R-3	

**ORDER**

Ld. Counsel for the petitioner submits that he has received copy of the reply only three days back. He prays for some time to file his rejoinder. Let rejoinder be filed before the next date of hearing with an advance copy to the opposite counsel.

2. To come up on 09.11.2016.

  
(Ina Malhotra)  
Member Judicial